

es of a number of Khalasis who have been working since 1976 and have also been screened by the Delhi Division for absorption on regular post, have still not been regularised;

(b) if so, the reasons therefor and when their services are likely to be regularised;

(c) whether the verdict of the CAT, Principal Bench, New Delhi in favour of these Khalasis delivered on April 13, 1993 has still not been implemented by the concerned Railway Administration; and

(d) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C K JAFFER SHARIEF): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

### **Late Running of North-East and Puri Express**

2361. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of times the North-East and Puri Express run in time during the months of June and July, 1994; and

(b) the reasons for delay and the efforts made to ensure timely running of these trains?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) During the months of June and July, 1994 North-East Express ran right time on 4 days in the Up direction and 17 days in the Down direction. During the same period Puri Express (4

days a week) ran right time on 6 days in the Up direction and 20 days in the Down direction.

(b) The reasons for delay are Agitations, Alarm Chain Pullings and other miscreant activities, accidents, bad weather, Equipment failures, Engineering restrictions etc. To improve punctuality, all possible steps including intensive chasing and round-the-clock monitoring of the running of the Mail/Express trains are taken to eliminate all the detentions within the control of the Railways.

### **Free Rail Passes to Retired Railway Employees**

2362. SHRI PANKAJ CHOWDHARY: Will the Minister of RAILWAYS be pleased to state:

(a) the rules for issuing passes to the retired railway employees;

(b) the number of passes admissible under the rules to such employees who have rendered less than 20 years of service at the time of retirement;

(c) whether such passes are being issued to the widows of the railway employees who had retired after 1987;

(d) whether the proposal for issuing passes to the widows on their retirement is under consideration of the Government; and

(e) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) A Statement is attached.

(b) Nil.

(c) to (e). Widows of those Railway employees who were/are in service on or after 12.3.87 are eligible for passes under the scheme of grant of passes to widows. The question of grant of passes to widows of those Railway employees who had retired prior to 12.3.87 is subjudice before Su-

preme Court.

Widows, who are Railway employees, are, however, eligible on their retirement for post-retirement Complimentary Passes, subject to fulfillment of the conditions laid down in the Rules.

## STATEMENT

*Railway employees on their superannuation/retirement as the case may be are granted Post-retirement Complimentary Passes, on the following scale*

Category of Railway Employee	Condition	No. of sets
Group 'A' & 'B'	a) With Railway service of 20 years or more but less than 25 years	2 sets per year
	b) With minimum Railway service of 25 years	3 sets per year
Group 'C'	a) With Railway service of 20 years or more but less than 25 years	1 set per year
	b) With minimum Railway service of 25 years	2 sets per year
Group 'D'	a) <u>Retired prior to 1.7.93</u> With minimum Railway service of 25 years	1 set in per year
	b) <u>Retired on or after 1.7.93</u> With minimum Railway service of 25 years	1 set every year